## MINISTRY OF PARLIAMENTARY AFFAIRS (LEGISLATIVE-I SECTION)

Subject:- Lok Sabha Un-starred Question No. 582 for 20.11.2019.

200 copies (both in Hindi and English) of the reply to the above question are forwarded to Lok Sabha Secretariat (Question Branch) for further necessary action.

(S.S. PATRA)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

Tele No. 2303 4274.

Lok Sabha Secretariat (Question Branch), New Delhi MPA U.O. No. 47(8)/2019-Leg.I dated 27.11.2019

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#### GOVERNMENT OF INDIA MINISTRY OF PARLIAMENTARY AFFAIRS

# LOK SABHA UN-STARRED QUESTION NO-582 TO BE ANSWERED ON 20.11.2019

#### "PLCP Compliance"

### 582. SHRIMATI KANIMOZHI KARUNANIDHI

Will the Minister of Parliamentary Affairs be pleased to state:-

- (a) whether the Government maintains a database on Pre-legislative Consultation Policy (PLCP) compliance since its institutionalisation in 2014;
- (b) if so, the details thereof and if not, the reasons therefore; and
- (c) the details of the bills passed in the Parliament since inception of PLCP of which the number of bills that complied with the requisite PLCP conditions?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

### (SHRI ARJUN RAM MEGHWAL)

Sir, this question pertains to the Legislative Department, Ministry of Law and Justice. Though this question was transferred by this ministry to them for acceptance, in the meantime it has been admitted and indicated against the name of this Ministry therefore, Facts as obtained from Legislative Department regarding the question are reproduced below:-

(a) to (c) Legislative Department does not maintain any such database or register on PLCP compliance. However, this Department has already issued the guidelines for Prelegislative Consultation based on the Policy formulated by the Committee on Secretaries, which should invariably be followed by all the Ministries/Departments before any legislative proposal is submitted to the Cabinet for its consideration and approval. However, the committee of Secretaries has also taken decision that if the Department/ Ministry concerned is of the view that it is not feasible or desirable to hold prelegislative consultation, it may record the reasons in the note for the Cabinet, which is available on the website of legislative Department (<a href="http://legislative.gov.in/documents/pre-legislative-consultation-policy">http://legislative.gov.in/documents/pre-legislative-consultation-policy</a>).

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